

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MRS. RACHNA GUPTA

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7950/2014

MUJAMMIL & ANR.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(with appln. (s) for bail and extension of bail and impleadment and permission to file additional documents and office report)

Date : 02/07/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr. Imtiaz Ahmed, Adv.

M/s. Equity Lex Associates, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Sole respondent is yet to be served. The Ld. Counsel for the petitioner to take fresh steps to effect service. Service can be effected through the standing counsel of the State of U.P. The Ld. Counsel has requested to serve the notice dasti. Be served accordingly and proof of dasti service be filed within the stipulated time thereafter.

List again on 18.8.2015.

(RACHNA GUPTA)
Registrar